

MINUTES OF THE MEETING No. 22/13 dated 29.8.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem Div)
2. Shri Nand Lal, Sr. Development Officer, DIPP
3. Shri Parveen Sharma, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.21/13 for confirmation and confirmed and adopted the same without any change.

Case No M-67(A) NC No.22/13 Dated 29.8.2012	M/ s Kiran Global Chemicals Ltd, Chennai F.No.01/83/171/0002/AM13/DES-IV RLA F.No.04/24/40/123/AM10 Lic.No.0410106955 dated 18.8.2009
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The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem Div.) vide their U.O.No.14010/61/2012/Ch.II dated 12.7.2012 decided to approve the case on repeat basis as per decision of Norms Committee in Meeting No.16/13 dated 18.7.2012 (Case No.M-40), as under :-

Export Item	Qty.	Import Item	Qty.
Sodium Silicate Lumps/crystals/soluble glass	1 Kg	Soda Ash (light/dense)	0.956 Kg

Only for regularization purpose. As the license had already expired, no further imports and exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 22/83-ALC1/2012 **MEETING DATE** : 29.08.2012

1	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda. Committee directed representative of Spices Board to seek information from firm regarding date of import/date of drawl of samples by Customs in respect of such imports. Accordingly the case may be re-listed on 26.9.2012.			

2	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda. Committee directed representative of Spices Board to seek information from firm regarding date of import/date of drawl of samples by Customs in respect of such imports. Accordingly the case may be re-listed on 26.9.2012.			

3	Case No.:9/6/83-ALC1/2012	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Approved
	HQ File :01/83/050/00082/AM13/	RLA File :15/24/040/00004/AM11/	Lic.No/Date:1510011534 13.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/15/2009-PC-II dated 23.7.2012 the Committee decided to approve the case as under :-			

3	Export Item	Qty.	Import Item	Qty.
	Calcium Carbonate (FBM) (Containing 23+/-1% LLDPE and 77+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Resin/Granules 2. Calcium Carbonate	0.2363 Kg 0.7809 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

4	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda. Committee directed representative of Spices Board to seek information from firm regarding date of import/date of drawl of samples by Customs in respect of such imports. Accordingly the case may be re-listed on 26.9.2012.			

5	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda. Committee directed representative of Spices Board to seek information from firm regarding date of import/date of drawl of samples by Customs in respect of such imports. Accordingly the case may be re-listed on 26.9.2012.			

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Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Approved
HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNM/07/11-12/2794 dated 7.8.2012, the Committee decided to approve the case at 0.50% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Mustard Oil Aroma (Essential Oil of Mustard)	0.30 MT	Mustard Seed Bran Meal	59.85 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

7	Case No.:1/50/83-ALC1/2010		Party Name:PLANT LIPIDS PRIVATE LIMITED		Meet No/Date:22/83-ALC1/2012 29.08.2012		Status:Case Approved	
	HQ File :01/83/050/00951/AM11/		RLA File :10/24/040/00121/AM11/		Lic.No/Date:1010041941 28.02.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNM/03/09-10/2922 dated 9.8.2012, the Committee decided to approve the case at 28.09% yield as under:-							
	Item of Export		Qty		Item of Import		Qty	
	Nutmeg Oleoresin		11.32 MT		Nutmeg without Shell (BWP)		40.30 MT	
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.								

8	Case No.:3/50/83-ALC1/2010		Party Name:PLANT LIPIDS PRIVATE LIMITED		Meet No/Date:22/83-ALC1/2012 29.08.2012		Status:Case Approved	
	HQ File :01/83/050/00953/AM11/		RLA File :10/24/040/00123/AM11/		Lic.No/Date:1010041943 28.02.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNM/03/09-10/3094 dated 22.8.2012, the Committee decided to approve the case at 12% yield as under:-							
	Item of Export		Qty		Item of Import		Qty	
	Coriander Oleoresin		2.40 MT		Coriander		20 MT	
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.								

9	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda. Committee directed representative of Spices Board to seek information			

from firm regarding date of import/date of drawl of samples by Customs in respect of such imports. Accordingly the case may be re-listed on 26.9.2012.

10	Case No.: 6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda. Committee directed representative of Spices Board to seek information from firm regarding date of import/date of drawl of samples by Customs in respect of such imports. Accordingly the case may be re-listed on 26.9.2012.			

11	Case No.: 7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda. Committee directed representative of Spices Board to seek information from firm regarding date of import/date of drawl of samples by Customs in respect of such imports. Accordingly the case may be re-listed on 26.9.2012.			

12	Case No.: 32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda. Committee directed representative of Spices Board to seek information from firm regarding date of import/date of drawl of samples by Customs in respect of such imports. Accordingly the case may be re-listed on 26.9.2012.			

13	Case No.: 6/34/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Rejected
	HQ File :01/83/050/00573/AM12/	RLA File :03/94/040/00128/AM12/	Lic.No/Date:0310640762 06.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 30/1/2012 issued by Deptt. of C&PC(PC Div) followed by reminder dated 16.7.2012 issued by this office.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

14	Case No.: 12/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00507/AM12/	RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda. Committee directed representative of Spices Board to seek information from firm regarding date of import/date of drawl of samples by Customs in respect of such imports. Accordingly the case may be re-listed on 26.9.2012.			

15	Case No.: 1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda. Committee considered the comments of Deptt. of C&PC(PC Div) dated 9.7.2012 and decided to forward the application to TA, DBT as the products are Biotech. U.O issued on 13.7.2012. Reminder to TA, DBT issued by this office on 6.9.2012. Accordingly the case may be re-listed on 26.9.2012.			

16	Case No.: 39/34/83-ALC1/2011	Party Name:PROEC ENERGY LIMITED	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00606/AM12/	RLA File :05/24/040/00216/AM12/	Lic.No/Date:0510303284 21.09.2011	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda. Committee directed TA, Deptt. of C&PC(Chem.Div) to write a letter to the firm to furnish complete information that have still not been received. Another D/L dated 6.8.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 26.9.2012.			

	Case No.: 42/34/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Approved
	HQ File :01/83/050/00609/AM12/	RLA File :04/24/040/00195/AM12/	Lic.No/Date:0410128755 30.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No. Nil dated 6.8.2012 the Committee decided to approve the case as under :-			

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Export Item	Qty.	Import Item	Qty.
Modified Starch Pregel Starch, Dextrid, Polysal HT, KMC Starch, Dextrid LTD, Hydrostar	1 Kg	Tapioca Starch Super High Grade (for industrial use)	0.900 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 54/34/83-ALC1/2011	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
HQ File :01/83/050/00621/AM12/	RLA File :02/24/040/00098/AM12/	Lic.No/Date:0210167256 30.09.2011	Defer Date:26.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 15.3.2012. Reminder dated 17.7.2012 issued to PC Division by this office. Accordingly the case may be re-listed on 26.9.2012.			

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Case No.: 8/6/83-ALC1/2012	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Approved
HQ File :01/83/050/00081/AM13/	RLA File :15/24/040/00003/AM12/	Lic.No/Date:1510014546 18.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/15/2009-PC-II dated 23.7.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Calcium Carbonate (FBM) (Containing 23+/-1% LLDPE and 77+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Resom/Granules 2. Calcium Carbonate	0.2363 Kg 0.7809 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 6/40/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
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HQ File :01/83/050/00690/AM12/	RLA File :03/95/040/00522/AM12/	Lic.No/Date:0310662425 31.10.2011	Defer Date:26.09.2012
Decision : The Committee considered the case as per agenda. The Committee decided to re-examine the case along with recommendations of Deptt. of C&PC (Chem.Div) and defer the case for four weeks. Committee further decided to call for Central Excise Data (Production/Consumption) for the last 5 years. A letter issued to firm on 29.6.2012. Reminder issued on 31.7.2012. Accordingly the case may be re-listed on 26.9.2012			

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Case No.:29/38/83-ALC1/2011	Party Name:SUPERGRIP FRICTION PRODUCTS	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Approved
HQ File :01/83/050/00669/AM12/	RLA File :05/24/040/00117/AM12/	Lic.No/Date:0510307612 11.11.2011	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 27.8.2012, the Committee decided to approve the case as under:-

Export Item: 1)

S.No.	Description of Item	Quantity
1.	Asbestos Free disc. Brake Pads (containing Min. 54.50% HR Steel Sheet)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Mineral Wool (Raw material)	0.090 Kg
2.	Friction Dust (Raw material)	0.020 Kg
3.	Aramid Fibre (Raw material)	0.010 Kg
4.	Phenol Formaldehyde Resin (Raw material)	0.060 Kg
5.	NBR Powder (Raw material)	0.070 Kg
6.	Water Paints/Bonding Adhesive (Raw material)	0.025 Kg
7.	Relevant Metal Sulphides of Lead/Molybdenum/Animony/Copper/Mixture, Relevant Metal powder namely, copper brass (Raw material)	0.030 Kg
8.	Graphite (Raw material)	0.060 Kg

9.	HR Steel Sheet/Coils 4 mm and above (Raw material)	0.600 Kg
10.	Fillers namely Barium Sulphate/Calcium Carbonate/Calcium/Hydroxide & Pigments	0.110 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

22	Case No.: 54/6/83-ALC1/2012	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Approved
	HQ File :01/83/050/00127/AM13/	RLA File :17/24/040/00015/AM12/	Lic.No/Date:1710004598 23.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the material balance sheets submitted by the firm, the TA, DIPP vide U.O.No.Nil dated 27.8.2012 has recommended the norms for seven export items applied for by the firm. The Committee considered the norms and decided to approve the same. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

23	Case No.: 7/42/83-ALC1/2011	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00739/AM12/	RLA File :03/95/040/00805/AM12/	Lic.No/Date:0310675507 09.01.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.4.2012 followed by reminder dated 10.7.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 26.9.2012.			

24	Case No.: 27/51/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00924/AM12/	RLA File :03/94/040/00941/AM12/	Lic.No/Date:0310678917 27.01.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that there is a discrepancy in the description of one of the export items in the recommendation of C&PC (PC Div.). O.M. sent to TA on 8.8.2012. Accordingly the case may be re-listed on 12.9.2012.			

	Case No.: 1/22/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
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25	HQ File :01/83/050/00392/AM13/	RLA File :17/24/040/00105/AM12/	Lic.No/Date:1710004842 27.02.2012	Defer Date:26.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Accordingly the case may be re-listed on 26.9.2012.				

26	Case No.:5/22/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00396/AM13/	RLA File :17/24/040/00111/AM12/	Lic.No/Date:1710004873 13.03.2012	Defer Date:26.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Accordingly the case may be re-listed on 26.9.2012.				

27	Case No.:2/22/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00393/AM13/	RLA File :17/24/040/00114/AM12/	Lic.No/Date:1710004876 15.03.2012	Defer Date:12.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Accordingly the case may be re-listed on 12.9.2012.				

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Case No.:4/22/83-ALC1/2012	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status :Case Approved
HQ File :01/83/050/00395/AM13/	RLA File :17/24/040/00112/AM12/	Lic.No/Date:1710004874 15.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/133/2011-Chem-II dated 7.3.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Methyl Bromide 98% + 2% Chloropicrin	1 Kg	Liquid Bromine	0.926 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

	Case No.:6/22/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2012	Status:Case
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29			29.08.2012	Deferred
	HQ File :01/83/050/00397/AM13/	RLA File :17/24/040/00113/AM12/	Lic.No/Date:1710004875 15.03.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Accordingly the case may be re-listed on 12.9.2012.			

30	Case No.:3/22/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00394/AM13/	RLA File :17/24/040/00117/AM12/	Lic.No/Date:1710004882 19.03.2012	Defer Date:12.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.8.2012. Accordingly the case may be re-listed on 12.9.2012.			

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Case No.:18/6/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Approved																											
HQ File :01/83/050/00091/AM13/	RLA File :34/24/040/00233/AM12/	Lic.No/Date:3410033642 22.03.2012	Defer Date:																											
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 27.8.2012, the Committee decided to approve the case as under:- <u>Export Item: 1)</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Ceramic Glaze Mixture (FG 2018/C)</td><td>1 MT</td></tr></table> <u>Import Item</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Quartz</td><td>0.2894 MT</td></tr><tr><td>2.</td><td>Feldspar</td><td>0.3793 MT</td></tr><tr><td>3.</td><td>Dolomite</td><td>0.0888 MT</td></tr><tr><td>4.</td><td>Calcite</td><td>0.0571 MT</td></tr><tr><td>5.</td><td>Boric Acid</td><td>0.0332 MT</td></tr><tr><td>6.</td><td>Ground Colemanite</td><td>0.0792 MT</td></tr></table>				S.No.	Description of Item	Quantity	1.	Ceramic Glaze Mixture (FG 2018/C)	1 MT	S.No.	Description of Item	Quantity	1.	Quartz	0.2894 MT	2.	Feldspar	0.3793 MT	3.	Dolomite	0.0888 MT	4.	Calcite	0.0571 MT	5.	Boric Acid	0.0332 MT	6.	Ground Colemanite	0.0792 MT
S.No.	Description of Item	Quantity																												
1.	Ceramic Glaze Mixture (FG 2018/C)	1 MT																												
S.No.	Description of Item	Quantity																												
1.	Quartz	0.2894 MT																												
2.	Feldspar	0.3793 MT																												
3.	Dolomite	0.0888 MT																												
4.	Calcite	0.0571 MT																												
5.	Boric Acid	0.0332 MT																												
6.	Ground Colemanite	0.0792 MT																												

7.	Borax Pentahydrate	0.0878 MT
8.	Zircon	0.1133 MT
9.	Ground Calcined Alumina	0.0121 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 19/6/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status :Case Approved
HQ File :01/83/050/00092/AM13/	RLA File :34/24/040/00257/AM12/	Lic.No/Date:3410033643 22.03.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 27.8.2012, the Committee decided to approve the case as under:-

Export Item: 1)

S.No.	Description of Item	Quantity
1.	Ceramic Glaze Mixture (FG 5014)	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Quartz	0.524 MT
2.	Feldspar	0.256 MT
3.	Dolomite	0.077 MT
4.	Calcite	0.225 MT
5.	Zinc Oxide	0.068 MT
6.	Ground Colemanite	0.0155 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 6/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status :Case Deferred
HQ File :01/83/050/00186/AM13/	RLA File :09/24/040/00645/AM12/	Lic.No/Date:0910051860 22.03.2012	Defer Date:26.09.2012

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Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 18.6.2012. Reminder to M/o Steel on 8.8.2012 and 6.9.2012. Accordingly the case may be re-listed on 26.9.2012.

34	Case No.: 20/6/83-ALC1/2012	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Rejected
	HQ File :01/83/050/00093/AM13/	RLA File :05/23/040/00523/AM12/	Lic.No/Date:0510321034 26.03.2012	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 5/6/2012 issued by DIPP followed by reminder dated 17.7.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

35	Case No.: 19/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00199/AM13/	RLA File :09/24/040/00653/AM12/	Lic.No/Date:0910051916 28.03.2012	Defer Date:26.09.2012
	Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 19.6.2012. Reminder to M/o Steel on 8.8.2012 and 6.9.2012. Accordingly the case may be re-listed on 26.9.2012.			

36	Case No.: 1/2/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00001/AM13/	RLA File :31/83/040/00245/AM12/	Lic.No/Date:3110053582 30.03.2012	Defer Date:26.09.2012
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.7.2012 issued by Deptt. of C&PC(PC.Div). Reminder dated 6.9.2012 issued by this office. Accordingly the case may be re-listed on 26.9.2012			

37	Case No.: 41/6/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Rejected
	HQ File :01/83/050/00114/AM13/	RLA File :03/95/040/01094/AM12/	Lic.No/Date:0310689296 02.04.2012	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 25/5/2012 issued by Deptt. of C&PC(PC Div) followed by reminder dated 17.7.2012 issued by this office .			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

38	Case No.: 51/6/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Rejected
	HQ File :01/83/050/00124/AM13/	RLA File :03/95/040/01092/AM12/	Lic.No/Date:0310689304 02.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 25/5/2012 issued by Deptt. of C&PC(PC Div) followed by reminder dated 17.7.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

39	Case No.: 7/10/83-ALC1/2012	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00187/AM13/	RLA File :05/23/040/00002/AM13/	Lic.No/Date:0510321774 04.04.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.6.2012 issued by DIPP. Reminder dated 8.8.2012 issued by this office. Another reminder dated 27.8.2012 issued by DIPP. Accordingly the case may be re-listed on 26.9.2012.			

40	Case No.: 2/14/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00245/AM13/	RLA File :34/24/040/00242/AM12/	Lic.No/Date:3410033834 13.04.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012			

	Case No.: 1/10/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case approved
	HQ File :01/83/050/00181/AM13/	RLA File :02/24/040/00005/AM13/	Lic.No/Date:0210176661 18.04.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC Div) vide their			

U.O.No. 46011/101/2009-PC-II dated 7.7.2012 the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Double Sided Decorative Laminated Sheets (without barrier paper) Thickness 1.0 mm, Avg. Weight 1.45 Kg +/-2.5%/Sq. Meter	1 Sq. Meter	1. Kraft Paper (60 gsm-205 gsm)	1.016 Kg
		2. Base Paper (50 gsm-150 gsm)	0.266 Kg
		3. Tissue Paper (20 gsm-38 gsm)	0.066 Kg
		4. Phenol	0.318 Kg
		5. Melamine	0.266 Kg
		6. Methanol	0.186 Kg
		7. BOPP Film	0.011 Kg

Note:-

- 1) The above norms have been worked out for 1.0 mm thickness with an average weight Of 1.45 Kg +/-2.5%/Sq. Meter
- 2) In the case of variation in thickness/weight, the quantity of items of imports i.e. Kraft Paper, Phenol and Methanol to be allowed by adopting the formula as follows:-

$$A \times B/C$$

Where A= Quantity of Kraft Paper, Phenol and Methanol allowed for 1.0 mm thickness with average weight 1.45 Kg +/-2.5%/Sq. meter

B= The thickness or weight per Sq. Meter of Double sided Decorative Laminated Sheet (without barrier paper) to be exported

C= Either the thickness of 1.0 mm or weight of 1.45 Kg +/-2.5%/Sq. Meter of 1.0 mm thickness

iii) The quantities of items at Sr. No.(2) Base paper (3) Tissue Paper, (5) Melamine and (7) BOPP Film will remain unchanged irrespective of change in thickness or weight of export product

iv) The above Norms/Formula can be extended upto the export product having thickness upto 25 mm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

42			29.08.2012	to Different Section
	HQ File :01/83/050/00206/AM13/	RLA File :52/24/040/00001/AM13/	Lic.No/Date:5210038307 26.04.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Pharma and the file physically transferred to DES-III.			

43	Case No.: 6/6/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00079/AM13/	RLA File :31/83/040/00251/AM12/	Lic.No/Date:3110053946 27.04.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.7.2012 issued by Deptt. of C&PC(PC.Div). Reminder dated 6.9.2012 issued to firm by this office. Accordingly the case may be re-listed on 26.9.2012			

44	Case No.: 7/6/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00080/AM13/	RLA File :31/83/040/00258/AM12/	Lic.No/Date:3110053955 30.04.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.7.2012 issued by Deptt. of C&PC(PC.Div). Reminder dated 6.9.2012 issued to firm by this office. Accordingly the case may be re-listed on 26.9.2012			

45	Case No.: 57/6/83-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00130/AM13/	RLA File :03/94/040/00030/AM13/	Lic.No/Date:0310692968 01.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 6.8.2012. Accordingly the case may be re-listed on 26.9.2012.			

46	Case No.: 14/10/83-ALC1/2012	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00194/AM13/	RLA File :05/23/040/00025/AM13/	Lic.No/Date:0510323595 01.05.2012	Defer Date:26.09.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.7.2012 issued by DIPP. Reminder dated 8.8.2012 issued by this office. Accordingly the case may be re-listed on 26.9.2012.

47	Case No.: 2/10/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00182/AM13/	RLA File :07/24/040/00045/AM13/	Lic.No/Date:0710088010 02.05.2012	Defer Date:26.09.2012
	Decision : Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.7.2012 issued by DIPP. Reminder dated 8.8.2012 issued by this office. Accordingly the case may be re-listed on 26.9.2012.			

48	Case No.: 11/10/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00191/AM13/	RLA File :08/24/040/00273/AM12/	Lic.No/Date:0810111330 03.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.6.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 6.9.2012 issued to firm by this office. Accordingly the case may be re-listed on 26.9.2012.			

49	Case No.: 12/10/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00192/AM13/	RLA File :08/24/040/00032/AM13/	Lic.No/Date:0810111328 03.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.6.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 6.9.2012 to firm issued by this office. Accordingly the case may be re-listed on 26.9.2012.			

	Case No.: 17/10/83-ALC1/2012	Party Name:KLJ ORGANIC LTD.	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Approved
	HQ File :01/83/050/00197/AM13/	RLA File :05/23/040/00027/AM13/	Lic.No/Date:0510324067 07.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC Div)			

50	vide their U.O.No. 46011/97/2009-PC-II dated 23.7.2012 the Committee decided to approve the case, on repeat basis, as under :-		
	Export Item	Qty.	Import Item
	Formulated Additive Paraffin – APL Grade	1 Kg	C10 Plus Linear Alpha Olifines
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

51	Case No.:21/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00264/AM13/	RLA File :08/24/040/00311/AM12/	Lic.No/Date:0810111553 11.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.			

52	Case No.:7/22/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00398/AM13/	RLA File :09/24/040/00068/AM13/	Lic.No/Date:0910052597 11.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.9.2012			

53	Case No.:13/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Deffered and Re-indexed
	HQ File :01/83/050/00256/AM13/	RLA File :08/24/040/00313/AM12/	Lic.No/Date:0810111622 14.05.2012	Defer Date:29.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.			

	Case No.:14/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
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54	HQ File :01/83/050/00257/AM13/	RLA File :08/24/040/00277/AM12/	Lic.No/Date:0810111623 14.05.2012	Defer Date:26.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.				

55	Case No.:15/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00258/AM13/	RLA File :08/24/040/00218/AM12/	Lic.No/Date:0810111620 14.05.2012	Defer Date:26.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.				

56	Case No.:20/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00263/AM13/	RLA File :08/24/040/00227/AM12/	Lic.No/Date:0810111621 14.05.2012	Defer Date:26.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.				

57	Case No.:22/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00265/AM13/	RLA File :08/24/040/00367/AM11/	Lic.No/Date:0810111626 14.05.2012	Defer Date:26.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.				

58	Case No.:23/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00266/AM13/	RLA File :08/24/040/00302/AM11/	Lic.No/Date:0810111624 14.05.2012	Defer Date:26.09.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.

59	Case No.: 24/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00267/AM13/	RLA File :08/24/040/00338/AM11/	Lic.No/Date:0810111625 14.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.			

60	Case No.: 3/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00246/AM13/	RLA File :08/24/040/00172/AM11/	Lic.No/Date:0810111648 15.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.			

61	Case No.: 4/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00247/AM13/	RLA File :08/24/040/00036/AM12/	Lic.No/Date:0810111649 15.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.			

62	Case No.: 28/14/83-ALC1/2012	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00271/AM13/	RLA File :05/23/040/00028/AM13/	Lic.No/Date:0510324955 15.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of			

information from the firm to the D/L dated 31.7.2012 issued by DIPP. Accordingly the case may be re-listed on 26.9.2012.

63	Case No.: 16/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00259/AM13/	RLA File :08/24/040/00318/AM12/	Lic.No/Date:0810111729 17.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.			

64	Case No.: 17/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00260/AM13/	RLA File :08/24/040/00056/AM13/	Lic.No/Date:0810111726 17.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.			

65	Case No.: 18/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00261/AM13/	RLA File :08/24/040/00121/AM11/	Lic.No/Date:0810111725 17.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.			

66	Case No.: 19/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00262/AM13/	RLA File :08/24/040/00314/AM12/	Lic.No/Date:0810111730 17.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.			

67	Case No.:10/14/83-ALC1/2012	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Approved
	HQ File :01/83/050/00253/AM13/	RLA File :34/24/040/00047/AM13/	Lic.No/Date:3410034170 21.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/117/2010-Chem-II dated 23.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Potassium Polyborate	1 Kg	Borax Pentahydrate	1.26 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	Case No.:9/14/83-ALC1/2012	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00252/AM13/	RLA File :34/24/040/00038/AM13/	Lic.No/Date:3410034171 21.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 10.7.2012. Accordingly the case may be re-listed on 26.9.2012.			

69	Case No.:8/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00251/AM13/	RLA File :08/24/040/00057/AM13/	Lic.No/Date:0810111801 21.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.			

70	Case No.:7/14/83-ALC1/2012	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00250/AM13/	RLA File :08/24/040/00060/AM13/	Lic.No/Date:0810111847 22.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.8.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on			

71	Case No.: 11/14/83-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Approved
	HQ File :01/83/050/00254/AM13/	RLA File :08/24/040/00042/AM13/	Lic.No/Date:0810111846 22.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/12/2011-Chem-II dated 13.8.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Novatic Blue RSN Megaperle (C.I. Vat Blue 4) (Dye Content 30.6%)	1 Kg	1. Vat Blue 4 CDP 2. Reax 85 A	0.315 Kg 0.612 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.: 12/14/83-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Approved
	HQ File :01/83/050/00255/AM13/	RLA File :08/24/040/00025/AM13/	Lic.No/Date:0810111845 22.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/40/2006-Chem-II dated 25.8.2010 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Novatic Bordeaux 2R Microperle / Megaperle (C.I. Vat Red 15) (Dye content 25%)	1 Kg	1. Vat Red 15 CDP 2. Sulphanilic Acid 3. O-Cresol 4. M-Cresol 5. P -Cresol 6. Caustic Soda Flakes (Sodium Hydroxide Flakes) 7. 37% Formalin 8. (Formaldehyde Solution) Sorbe SM	0.267 Kg 0.283 Kg 0.054 Kg 0.163 Kg 0.108 Kg 0.011 Kg 0.118 Kg 0.018 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

73

Case No.:29/14/83-ALC1/2012	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Approved
HQ File :01/83/050/00272/AM13/	RLA File :05/23/040/00052/AM13/	Lic.No/Date:0510325843 25.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/7/2011-Chem-II dated 13.8.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Kinox B-14 (1 Part Octadecyl-3-(3,5-di tert butyl-4-hydroxy phenyl)-propionate (Kinox-76) + 4 parts Tris (2,4-Di Tert Butyl Phenol) Phosphite (Kinox-68)	1 Kg	1. 2,6 Di Tert butyl phenol 2. Methyl Acrylate 3. Stearyl Alcohol 4. Methanol 5. Di-Butyl Tin Oxide 6. 2,4 Di Tert butyl phenol 7.Phosphorus Tri Chloride 8. Di-Butyl Amine 9. Iso Propyl alcohol	0.0992 Kg 0.0454 Kg 0.105 Kg 0.145 Kg 0.0000004 Kg 0.953 Kg 0.212 Kg 0.296 Kg 0.214 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

74	Case No.: 26/14/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00269/AM13/	RLA File :10/24/040/00013/AM13/	Lic.No/Date:1010049736 30.05.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 26.9.2012.			

	Case No.: 27/14/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status: Case Deferred
	HQ File :01/83/050/00270/AM13/	RLA File :10/24/040/00012/AM13/	Lic.No/Date:1010049735	Defer

75			30.05.2012	Date:26.09.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 26.9.2012.				

76	Case No.: 5/14/83-ALC1/2012	Party Name:ASTRON PACKAGING LTD	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00248/AM13/	RLA File :08/24/040/00082/AM13/	Lic.No/Date:0810112216 01.06.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 28.8.2012 issued by DIPP. Accordingly the case may be re-listed on 26.9.2012.			

77	Case No.: 1/14/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00244/AM13/	RLA File :31/83/040/00007/AM13/	Lic.No/Date:3110054708 18.06.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.9.2012			

78	Case No.: 8/22/83-ALC1/2012	Party Name:R.P.INDUSTRIES	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00399/AM13/	RLA File :05/24/040/00195/AM13/	Lic.No/Date:0510332154 21.08.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.9.2012			

79	Case No.: 9/22/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:22/83-ALC1/2012 29.08.2012	Status:Case Deferred
	HQ File :01/83/050/00400/AM13/	RLA File :31/83/040/00001/AM13/	Lic.No/Date:3110055465 21.08.2012	Defer Date:26.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.9.2012			

Date:03.09.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer

The Committee considered the case as per agenda. Committee observed that the technical comments dated 7.2.2011 (forwarded vide O.M. dated 7.7.2012). Convey norms for the export product Double Sided Decorative Laminated Sheets (without barrier paper) of thickness 1.0 mm, whereas in the present case, the thickness of export product varies from 2 mm to 25 mm. Hence Committee decided write to PC Division accordingly seeking clarification. Letter to TA issued on 6.9.2012. Accordingly the case may be re-listed on 26.9.2012.